

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:274
ANSWERED ON:10.11.2010
NATIONAL GREEN TRIBUNAL
Kataria Shri Lal Chand;Sugumar Shri K.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether consequent upon passing of the National Green Tribunal Bill, 2009, the Government proposes to set up these Tribunals in various parts of the country;
- (b) if so, the locations identified for setting up these tribunals;
- (c) the objectives and powers of these Tribunals;
- (d) whether there is an apprehension that this will lead to dilution of Forest (Conservation) Act, 1980: and
- (e) if so, the remedial steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) & (b): Yes, Sir. The Government has established the National Green Tribunal in Delhi on 18th October, 2010 through a notification published in Gazette of India vide No. S.O.2559 (F.) dated 18th October, 2010. Four other ordinary places of sittings of the said Tribunal shall be established at locations being identified by the Government along with the territorial jurisdiction falling under each such place of sitting.
- (c): The objective of the National Green Tribunal is effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. The Tribunal shall have jurisdiction over all civil cases where a substantial question relating to environment including enforcement of any legal right relating to environment is involved. The Tribunal shall have both the original and appellate jurisdiction. The Tribunal shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908. However it shall not be bound by the procedure laid down by the said Code, but shall be guided by the principles of natural justice.
- (d) The National Green Tribunal Act, 2010 will not lead to dilution of the provisions of the Forest (Conservation) Act, 1980 in any manner, as only appeals against an orders or decisions made under section 2 of the Forest (Conservation) Act, 1980 shall lie before the National Green Tribunal.
- (e) Does, not arise.